**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No.275/MP/2020 along with IA Nos.86/2021 & 132/2026**

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| Subject | : | Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between the Petitioner and the Respondent seeking suitable directions for release of the payment of cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2015, January 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011. |
| Petitioner | : | Rajasthan Sun Technique Energy Private Limited (RSTEPL) |
| Respondents | : | NTPC Vidyut Vyapar Nigam Limited (NVVN) and Ors. |
| Date of Hearing | : | **3.11.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V, Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Shri Hasan Murtaza, Advocate, RSTEPL<br>Shri Sameer Sharma, Advocate, RSTEPL<br>Shri Ankit Kumar Sinha, Advocate, RSTEPL<br>Ms. Anushree Bardhan, Advocate, NVVN<br>Shri Ayush Sharma, Advocate, NVVN<br>Shri Anand Ganesan, Advocate, Rajasthan Discoms<br>Ms. Anju Shree Nair, Advocate, Rajasthan Discoms |

## Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the matter pertains to the amounts wrongfully withheld by the Respondent, NVVN, from the invoices raised by the Petitioner towards the alleged shortfall in generation and that the Petitioner has filed IA No.132/2026 seeking appropriate directions to NVVN for refund of an amount of Rs. 8.48 crore, along with the applicable late payment surcharge, in terms of and in furtherance of the order dated 8.11.2019 passed by the Commission in Petition No. 17/MP/2018. Learned counsel further submitted that none of the Respondents has filed its reply to the said IA as directed vide the Record of Proceedings dated 25.08.2026.

2. In response, learned counsel for the Respondents, NVVN and Rajasthan Discoms, sought an extension of time to file their respective replies.

3. Considering the above submissions, the Commission deemed it appropriate to permit all the Respondents to file their respective replies to the IAs as well as the main Petition, if not filed already, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.

4. The Petition, along with IAs, will be listed for hearing on **12.1.2027.**

**By order of the Commission**
**Sd/**
**(Monojit Sehrawat)**
**Deputy Chief (Law)**